

CENTRAL ADMINISTRATIVE TRIBUNAL
BENGALURU BENCH

D. O. D. No. 635/87 (3)

S. V. VENKATA REDDY
Dy. Registrar (3).

Commercial Complex (BDA),
Indiranagar,
Bangalore- 560 038.

St. 22-7-87.

Dear Shri Pendharkar,

I hereby acknowledge the receipt of your D.O. letter
No. CAT/208/Judl./Misc.3/2454 dated 20-7-87 addressed to
Shri. Venkatesh Patil, Registrar of this Tribunal and orders in
original in 8 cases, viz. A.nos. 473 & 474/87, R.A. 57 & 58/87,
A.No. 474/87, R.A. 47/87, A.Nos. 961, 1481 & 1482/86, A.No. 1760/86,
A.Nos. 1476 to 78/86(T) and A.No. 716/86(T) enclosed therewith.

With regards,

To

Yours sincerely

Shri. P. S. Pendharkar,
Registrar,
Central Admn. Tribunal,
Bombay.


(S. V. VENKATA REDDY)

CC to Shri. K. M. Siddamallappa, Private Secretary to Hon'ble Shri.
L. H. A. Rego, Member (A), Camp at Central Administrative Tribunal,
New Bombay Bench, Central Govt. Office Complex, First Floor,
(C.S.B.), New Bombay- 400 0614.

Shri. Siddamallappa's letter dt. 20-7-87 forwarded with
Registrar, Bombay Bench letter dt. 20-7-87 refers.


Deputy Registrar (3).

✓ Copies to relevant files.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH: BANGALORE

DATED THE TENTH DAY OF JULY, 1987.

PRESENT

THE HON'BLE MR. JUSTICE K.S.PUTTASWAMY
.. VICE CHAIRMAN

THE HON'BLE SHRI L.H.A. REGO .. MEMBER.

REVIEW APPLICATION NO.47 of 1987

P.Puttarangappa,
Managing Director,
Karnataka SC/ST Development-
Corporation, 9th Floor,
Visweswaraiah Mini Tower,
Dr.B.R.Ambedkar Road,
Bangalore.

.. Applicant

(Dr. N.C.Biligiri Rangaiah .. Advocate)

-vs.-

State of Karnataka by its
Chief Secretary,
Vidhana Soudha,
Bangalore-1.

2. Sri J.Vasudevan, IAS
Joint Secretary to
Govt.of India,
Ministry of Health and
Family Welfare,
'Aarogya Bhavan'
New Delhi.

3. Union of India
by its Secretary to
Ministry of Home Affairs,
New Delhi.

4. Secretary to Govt.
of India, Deptt. of Personnel
and Training, North Block,
New Delhi.

.. Respondents.

This Review Application has come up for
admission this day, Hon'ble Vice Chairman made the
following:

ORDER

ORDER

In this Review Application made under Section 22(3)(f) of the Administrative Tribunals ('Act') Act, 1985, the applicant has sought for a review of an order made by a Division Bench of this Tribunal consisting of one of us (Hon'ble Shri L.H.A. Rego, Member(A) and Hon'ble Shri Ramakrishna Rao, Member(J), in Application No.1708/86.

2. In Application No.1708/86, the applicant who is a Member of an All India Service called 'Indian Administrative Services' ('IAS'), had challenged certain adverse entries made against him for the calendar year in dispute. On a detailed examination, the Tribunal accepted the case of the applicant in part and rejected the same in other respects.

3. Dr.N.C.Biligiri Rangaiah, learned Counsel for the applicant, contends that the order made by the Tribunal in so far as it rejected his case suffers from contradictions and justifies a review under Sec.22(3)(f) of the Act.

4. We will even assume that there are contradictions in the order made by this Tribunal. But, even then, that is not a sufficient ground for review of the earlier order made by this Tribunal. An earlier order made

cannot

cannot be examined by us as if we are a Court of appeal and a different conclusion reached.

5. On any view, this application is liable to be rejected. We, therefore, reject this Review Application. But, we however direct the Registry to return the Bank Draft annexed to this application to the applicant.

Ms. Puttaswamy
(K.S. PUTTASWAMY) 10/7/87
VICE CHAIRMAN

DL (c. 7.87)
(L.H.A. REGD)
MEMBER (A)

kms: